

IN THE INCOME TAX APPELLATE TRIBUNAL  
NAGPUR BENCH : NAGPUR

[THROUGH VIRTUAL HEARING AT  
INCOME TAX APPELLATE TRIBUNAL : PUNE BENCHES : PUNE

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
DR. DIPAK RIPOTE, ACCOUNTANT MEMBER

I.T.A.No.59/NAG./2021  
Assessment Year 2011-2012

Shri Ramesh Sunkunwar, Sadhankar Wadi, Chikhalgaon Wani - 445304 Maharashtra. PAN AFFPS7440L	vs.	The Pr.CIT-2, Saraf Chambers, Sadar, Nagpur – 440 001. Maharashtra.
(Appellant)		(Respondent)

For Assessee :	Shri Mahavir Atal, C.A.
For Revenue :	Shri Kailash Kanojiya, Sr. DR

Date of Hearing :	22.09.2023
Date of Pronouncement :	28.09.2023

**ORDER**

**PER SATBEER SINGH GODARA, J.M. :**

This assessee's appeal for assessment year 2011-2012, arises against the Pr.CIT-2, Nagpur's DIN & Order No. ITBA/REV/F/REV5/2020-21/1030923683(1), dated 24.02.2021, involving proceedings u/s.263 of the Income Tax Act, 1961 (in short "the Act").

Heard both the parties. Case file perused.

2. During the course of hearing, the learned counsel representing the assessee has filed a letter dated 22.09.2023

seeking permission of the tribunal for withdrawal of the appeal as under :

**BEFORE THE INCOME TAX APPELLATE TRIBUNAL, NAGPUR BENCH**

22/09/2023

Name of Assessee	:-	Ramesh Sunkunwar
Assessment Year	:-	2011-12
Appeal No	:-	59/Nag/2021
Date of hearing	:-	22/09/2023

Sub :- Withdrawal of tax appeal

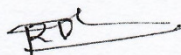
Respected Sir

With all humbleness and if your kindness permit, we wish to withdraw this appeal.

The present appeal was filed against the revision order passed by the learned PCIT under section 263. Vide 263, order, the learned PCIT has set aside the original assessment order passed by the Assessing Officer.

The Assessing Officer as per the directions of the PCIT, passed a consequential order under section 143(3) r.w.s. 263. The consequential assessment order was passed accepting returned income. As the issue is no more in dispute, the appellate crave leave from your kindness to withdraw this appeal. For this act of kindness, assessee shall always remain obliged.

Thanking You



Assessee  
Ramesh Sunkunwar

3. Learned DR has no objection.
4. We, therefore, dismiss the appeal of the assessee as withdrawn.

Order pronounced in the open Court on 28.09.2023.

Sd/-  
[DR. DIPAK P. RIPOTE]  
ACCOUNTANT MEMBER

Sd/-  
[SATBEER SINGH GODARA]  
JUDICIAL MEMBER

Pune, Dated 28<sup>th</sup> September, 2023

VBP/-

Copy to

1.	The applicant
2.	The respondent
3.	The PCIT, Nagpur-2, Nagpur.
4.	The Addl./Joint CIT, Wardha Range, Wardha.
5.	D.R. ITAT, Nagpur Bench, Nagpur.
6.	Guard File.

//By Order//

//True Copy //

Assistant Registrar, ITAT, Pune Benches,  
Pune.

S.No.	Details	Date	
1	Draft dictated on	26.09.2023	Sr.PS
2	Draft placed before author	27.09.2023	Sr.PS
3	Draft proposed & placed before the Author	.09.2023	J.M.
4	Draft discussed/approved by Second Member	.09.2023	A.M.
5	Approved Draft comes to the Sr. PS/PS	.09.2023	Sr.PS
6	Kept for pronouncement on	.09.2023	Sr.PS
7	Date of uploading of Order	.09.2023	Sr.PS
8	File sent to Bench Clerk	.09.2023	Sr.PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R.		
11	Date of Dispatch of order		